

ITEM NO.19

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.1685/2023

(Arising out of impugned final judgment and order dated 15-12-2022 in WA No.44/2022 passed by the High Court Of Meghalaya at Shilong)

THE STATE OF MEGHALAYA

Petitioner(s)

VERSUS

R. HAMBERLY WAHLANG & ORS.

Respondent(s)

(With I.R. and IA No.13987/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Amit Kumar, Sr. Adv.
Mr. Avijit Mani Tripathi, AOR
Mr. Shaurya Sahay, Adv.
Mr. Aditya Shankar Pandey, Adv.
Mr. Kanu Aggarwal, Adv.
Ms. Vishakha Kumar, Adv.

For Respondent(s) Mr. Vijay Hansaria, Sr. Adv.
Mr. Pragyan Pradip Sharma, Adv.
Mr. Kartikay Datta,, Adv.
Mr. Anoop George, Adv.
Ms. Kavya Jhavar, Adv.

Mr. Gaichangpou Gangmei, AOR

Mr. Shuvodeep Roy, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Counter affidavit has been filed on behalf of the respondents.
- 2 On the request of Mr Tushar Mehta, Solicitor General, we allow two weeks' time to file the rejoinder affidavit.
- 3 The Special Leave Petition shall be listed on a non-miscellaneous day in the week commencing 27 February 2023.
- 4 In view of the pendency of these proceedings, the High Court is requested to defer the hearing of the writ petition.

**(CHETAN KUMAR)
A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**